

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. II

**Service Tax Miscellaneous Application No. 50941 of 2019
In
Service Tax Appeal No. 50191 of 2015**

(Arising out of Order-in-Appeal No. IND/CEX/000/APP/307/2014 dated 14.10.2014 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Indore)

**Commissioner of Central Goods &
& Service Tax, Excise & Customs, Indore**

Appellant

Post Box No. 10,
Manik Bag Road,
Manik Bagh Place,
Indore, MP-452001

Versus

M/s Brilliant Estate Limited

Respondent

710-712, Chetak Centre,
7th Floor, R.N.T. Marg,
Indore (M.P.)

Appearance

Shri R.K. Manjhi, DR - for the appellant

None - for the respondent

CORAM:HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision: 24.12.2019

Final Order No. 51745/2019

Anil Choudhary:

As prayed by Revenue, the Misc. application for withdrawal of their appeal under the modified litigation policy, the Misc. application is allowed. The appeal is disposed of as withdrawn.

(Dictated & pronounced in open Court)

(Bijay Kumar)
Member (Technical)

(Anil Choudhary)
Member (Judicial)

RM

